



order and the undertaking given by the Respondents attained finality. Since the Respondents disobeyed their own undertaking, the act of disobedience squarely falls within the act of "Civil Contempt" within the meaning of Contempt of Courts Act, 1971, apart from attracting penal provisions under the Code.

The Respondents did not express any ready and willingness to honor the undertaking even today before this bench and on the other hand trying to defend as if they have not made such undertaking. Therefore, under these circumstances this bench has no option except to find the Respondents guilty under the contempt of courts Act, 1971 for the act of "Civil Contempt".

Respondents are hereby directed to be present in person before this bench. on 02.05.2022 for passing appropriate order.

Registrar is hereby directed to send appropriate requisition to the concerned police authorities to depute at least two constables on 02.05.2022.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)  
SKS

Sd/-  
H.V.SUBBA RAO  
Member (Judicial)